



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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PART I

Notifications and Orders issued by the Government

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G. O. (Rt.) No. 614/2021/LBR.

Thiruvananthapuram, 17th April 2021.

Whereas, the Government are of opinion that an industrial dispute exists between (1) The Kerala State Civil Supplies Corporation Represented by its Managing Director, Maveli Bhavan, Maveli Road, Gandhi Nagar, Kochi-682 015 (2) The Depot Manager, Kerala State Civil Supplies Corporation, North Paravur Taluk Depot, North Paravur-680 031, (3) The Shop Manager, Kerala State

Civil Supplies Corporation, Chengamanad Maveli Store, Chengamanad P. O.-683 578 and the worker of the above referred establishment Smt. Sunanda T. A., w/o P. D. Chandran, Palakkaparambil House, Kurumassery P. O., Aluva Taluk-683 579 in respect of matters mentioned in the annexure to this order.

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment of Smt. Sunanda, T. A., Display Assistant by the management of Maveli Store, Chengamanad is justifiable or not ? If not what are the relief she is entitled to ?”

(2)

G. O. (Rt.) No. 620/2021/LBR.

Thiruvananthapuram, 19th April 2021.

Whereas, the Government are of opinion that an industrial dispute exists between Sri T. P. Philip, Administrator, Fellowship Mission Hospital, Kumbanad, Pathanamthitta-689 547 and the Pharmacist of the above referred establishment Sri A. T. Thomas, Aanakkallungal, Thelliyoor P. O. Vennikulam-689 544 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the demotion of Sri A. T. Thomas, Pharmacist, Store in-Charge, Fellowship Mission Hospital, Kumbanad by the management of Fellowship Mission Hospital, Kumbanad is justifiable or not ? If not what are the reliefs he is entitled to get?”

By order of the Governor,

SHIBU, R.,
Under Secretary.